

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 961 of 2020**

**IN THE MATTER OF:**

**Kewaunee Labway India Pvt. Ltd.**

**...Appellant**

**Versus**

**JBF Petrochemicals Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Chirag Kher, Ms. Arsheya Mithal and Ms. Pranay  
Chitale, Advocates**

**For Respondent: Mr. Shikhil Suri, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**04.03.2021** Learned Counsel for the Appellant seeks and is granted two weeks' time to file Rejoinder.

Learned counsel for the Respondent has filed the Reply Affidavit, which is taken on record.

Parties are directed to file Written Submissions not exceeding three pages together with the relevant citations.

Let the matter be fixed for Hearing on **05<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

SC/Kam.